(1) Con	sideration a	nd passing o	f:		1	i :	E.			
(a)	The Requi	sitioning an ent) Bill, 197	d Acquisitie o, as passed	on of Im by the Lo	movable ok Sabha	Prope		2 Hours		
(b)	The Press	Council (An	nendment) E	Bill, 1970				4 Hours		
(2) Con	isideration a	nd return of	: ·							
(a)	The Union	Duties of assed by the	Excise (Dist Lok Sabha	tribution) ·		nent I	. }			
(b)	The Addit	ional Duties idment Bill,	and Excise 1970, as pas	(Goods o	of Special e Lok Sat	Impo ha	rta-	>3 Hours		
Co Sh	cussion on ommodities iti Niranjan e Essential C	(Amendmen Varma and	it) continuation others and continuation	ance Ord	linance, ion and p	1969, passinį	by g of	4 Hours		
(4) Cor	nsideration	and passing	of:							
(a)	The Calcu	tta Port (Am	endment) B	ill, 1969		•		ı Hour		
(b)	) The Lokp Sabha			1969, as		y the	Lok	8 Hours		
(5) Ge	neral Discus	sion on t <b>he</b> ]	Railway Bud	get for 19	70-71 .	٠	٠	12 Hours (March 9, 1970)	10 &	II,
pa by th	scussion on anies (Acqui y Shri S. S. Ie Banking C ill, 1970, as I	sition and T Bhandari and Jompanies (A	ransfer of U d others and Acquisition a	ndertakir   consider and Trans	igs) Ordii ation and afer of Ui	nance, passii iderta	1970, ig of kings)			
(7) Ca	onsideration	and passin	g of:		•					
(a	i) The Tea (	Amendment	) Bill, 1969,	as passed	by the L	ok Sat	ha .	1 ½ Hours		
(ŧ	the Cent	ral Silk Boa Sabha	rd (Amendr	nent) Bill	, 19 <b>69</b> , as	passe	d by	ı Hour		
Т	The Commit	tee also reco	mmended t	hat the F	fouse sho	ould si	t daily	y upto 6∙oo	P.M.	

STATEMENT BY MINISTER RE-GARDING ACTION TAKEN AGAINST CENTRAL GOVERNMENT EMPLOYEES WHO PARTICIPATED IN THE ILLEGAL STRIKE OF 19TH SEPTEMBER, 1968

SHRI M. M. DHARIA (Maharashtra): Mr. Deputy Chairman, I had given one Short Nofice Question regarding Government employees who participated in the strike of 19th September, 1968 because of the break in their service and several other vindictive approaches of the Government.

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There are so many sufferers; there are many yet to be reinstated. I understand some steps are Being taken b'y the Government. J do not know whether the Home "Minister is going to make any statement with regard to this matter. May I, through you, request the hon. Home Minister to clarify the position about this matter?

MR. DEPUTY CHAIRMAN: The hon. Home Minister is making a statement in this respect.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Has this Short Notice Question been rejected?

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SHRI M. M. DHARI A; It has been allowed.

SHRI SUNDAR SINGH BHANDARI: Then what is the point in making reference to this Short Notice Question at this stage?

SHRI M. M. DHARIA: I have addressed one meeting of the employees; they are on three days' fast and that is the reason why I have raised this issue.

MR. DEPUTY CRAIRMAN: That is all right. He is making a statement.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, as the House is aware, Government have reviewed from time to time their original orders regarding action to be taken against Central Government employees who participated in the illegal strike of 19th September, 1968 and have announced several relaxations. All those who were not charged with violence, intimidation or active instigation have been reinstated. Temporary employees discharged under similar circus-stances have been taken back in service. After taking all the circumstances into consideration particularly the fact that these employees have now been under suspension for about a year and a half and conditions have returned to normal, Government have now reviewed the position. All the remaining employees still under suspension will now be reinstated. Orders to this effect are under issue. This will of course be without prejudice to the cases pending in courts, or under departmental proceedings or to their liability for appropriate disciplinary action under the service rules.

Those employees who participated in the strike and were absent from duty have suffered a 'break in service' under the normal operation of the rules. The hardships suffered as a consequence have been greatly mitigated by subsequent relaxations. Government have also decided that the break in service should now be condoned with immediate effect without, of course, reopening any adverse effects that they might have already undergone. The days of absence will be treated as dies non.

It has further been decided that the fact of the participation of the employees in the last strike would not henceforth be taken into account for purposes of their confirmation, declaration of quasi-permanent or promotion.

SHRI M. M. DHARIA: Sir, may I...

MR. DEPUTY CHAIRMAN: Let there be no further clarification now. The Statement has been made and it is not necessary to get any further clarifications now.

श्री सुदर सिंह भंडारी : मुझे केवल एक बात आपकी जानकारी में लानी है। मुझे आपसे यह पूछना है कि श्री धारिया ने इस सवाल को यहां पर उठाने के पहले आपसे ग्रनमति मांगी थी ? ग्रापने ग्रन्मति उनको इस सवाल पर प्रदान कर संबंधित मंत्री को सदन में इस सवाल पर जवाब देने के लिए उपस्थित रहने का ग्रादेश दिया था या संबंधित मंत्री इस विषय पर यहां वक्तव्य देने वाले थे भौर इसकी सूचना पहले से आपको थी ? मैं यह जानना चाहता हूं कि क्या इस प्रकार से उठाये गये मुद्दों पर संबंधित नंत्री को भविष्य में भी उपस्थित रहने का ग्राप ग्रादेश देंगे ?

श्री चल्डशेखर (उत्तर प्रदेश) : मैं माननीय सदस्य को वताना चाहता हूं कि यह सर्कुलेट हो गया था कि माननीय राज्य मंत्री, गह विभाग इस विषय पर ग्राज वक्तव्य देने वाले हैं।

श्री द्वपसभापति : यह सवेरे सर्कुलेट हो गया था ।

श्री सन्तर सिंह भंडारी: तो श्री धारिया द्वारा उठाये गये प्रश्न पर वक्तव्य देने वाले हैं, यह बात तो नहीं थी ?